

16 05 hrs.

**PAYMENT OF GRATUITY (AMEND-  
MENT) BILL, 1984**

**THE MINISTER OF LABOUR AND  
REHABILITATION (SHRI VEEREN-  
DRA PATIL) :** I beg to move :

“That the Bill further to amend the  
Payment of Gratuity Act, 1972,  
be taken into consideration.”

**MR. CHAIRMAN ;** The question is :

“That the Bill further to amend the  
Payment of Gratuity Act, 1972, be  
taken into consideration.”

*The motion was adopted.*

**MR. CHAIRMAN :** Now, the House  
will take up clause-by-clause consid-  
eration.

Since there are no amendments in  
Clause. 2 to 6, I will put Clause 2 to 6  
together to the vote of the House.

**MR. CHAIRMAN :** The ques-  
tion is :

“That Clause 2 to 6 stand part of the  
Bill”

*The motion was adopted.*

*Clause 2 to 6 were added to the Bill  
Clause 1—(Shrot title)*

**MR. CHAIRMAN ;** There is an  
Amendment to Clause 1. The Minister  
may now move the amendment.

*Amendment made :*

Page 1, line 3—

for “(Amendment)”

substitute “(Second Amendment)” (1)

(Shri Veerendra Patil)

**MR. CHAIRMAN :** The question is :

“That Clause 1, as amended, stand  
part of the Bill”.

*The motion was adopted.*

*Clause 1, as amended was added to  
the Bill.*

**MR. CHAIRMAN :** The question is ;

“That the Enacting Formula and the  
Title Stand part of the Bill.”

*The Motion was adopted.*

*The Enacting Formula and the title were  
added to the Bill.*

**SHRI VEERENDRA PATIL :** Sir,  
I beg to move :

“That the Bill, as amended, be  
passed”.

**MR. CHAIRMAN :** The ques-  
tion is :

“That the Bill, as amended, be  
passed.”

*The Motion was adopted.*

**THE MINISTER OF AGRICUL-  
TURE (RAO BIRENDRA SINGH) :**  
I beg to move that the Bill.....

*(Interruptions)*

श्री सतीश अग्रवाल (जयपुर) : राव  
साहब भी बहती गंगा में हाथ धो रहे हैं ।

राव बीरेन्द्र सिंह : इस को कर दो,  
छोटा सा बिल है, उसके बाद तसल्ली से  
डिस्कशन करना ।

संभापति महोदय : बिजनेस-एट-हैंड  
निपटा दिया है, नया बिजनेस नहीं लेंगे ।